

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.32/(MAH)/2015
CA No. 135/2015

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES:

Mr. Suyash Traders

V/s.

M/s. Maneklal Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58, 59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Mr. Gaurav Joshi, Counsel

Mr. Farhan Debash, Counsel

Mr. Anosh Sequiera, Counsel

Ms. Mansi Shah, Advocate

i/b M/s. Pravin Mehta and Mittu & Co.

Adv. for Petitioners.

Mr. ~~Suyam~~ KAPADIA

Ms. Adv. Poonam Chandharave,

i/b. Ms. Veena Advani

Adv. for Respondent No. 2

Mansi R. Shah

Poonam Chandharave

Mr. Ashwin Poojari a/w

Riya i/b m/s. Vimadulal & Co,

Advocates for Respondent no. 3

~~Mr. Suyam KAPADIA~~

~~Ms. Veena Advani~~

for

Ashwin Poojari

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ORDER

CA 135/2015 in TCP No. 32/58,59,397-398/CLB/MB/MAH/2015

1. Learned Counsel of the Petitioner stated in the Court that as per the directions an Affidavits have been served on the Respondents.
2. Further seeking time to file Rejoinder. Time is granted. Rejoinder to be filed on or before 17/04.2017.
3. Directions given in the Order dated 3rd October, 2016 in respect of continuation of CLB Order dated 16th April, 2017 shall remain as it is, unaltered, till the next date of hearing.
4. Date of hearing to be fixed for **03-05-2017**.

Dated: **05.04.2017**

Sd/-
M.K. Shrawat
Member (Judicial)